

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:2577
ANSWERED ON:11.03.2011
FAKE CURRENCY NOTES
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Will the Minister of FINANCE be pleased to state:

- (a) the present position of fake currency notes confiscated in the country;
- (b) whether the Government is concerned about the confiscated fake currency notes;
- (c) if so, the details thereof; and
- (d) the action taken/being taken by the Government against the printers of fake currency notes and users of these notes?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

(a),(b)&(c): The details of value of fake currency seized during the years 2009, 2010 and 2011 (upto 4th v March, 2011) as provided by National Crime Record Bureau, are as under:-

Year	Total value (in rupees)
2009	88,846,932
2010	101,305,694
2011 (upto 4th March, 2011	87,600

The figures are provisional.

(d) : The steps taken by the Government to curb circulation of FICN in the country include stepping up of vigilance by the Border Security Force and Custom authorities to prevent smuggling of fake notes; dissemination of information on security features through print and electronic media and formation of Forged Note Vigilance Cells in all the Head Offices of the banks. Additional security features have also been incorporated in the bank notes in 2005 to make counterfeiting very difficult. To strengthen the security of bank notes further, incorporation of latest security features is underway, A High Level Committee headed by the Union Home Secretary comprising officials from central agencies and other senior police officials has been constituted to monitor and draw a comprehensive strategy to combat FICN, Similar bodies have also been set up in the States. In addition, Government of India have nominated the Central Bureau of Investigation as the Nodal Agency to monitor investigation of fake currency note cases. The RBI has also strengthened the mechanism for detection of counterfeit notes by the Banks.